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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH  
AT HYDERABAD

OA.538/94

dt.19-3-97

Between

P. Duryodhana : Applicant

and

1. The Asstt. Supdt. of Post Offices  
Tekkali Sub-Division at Tekkali  
Srikakulam District

2. Senior Supdt. of Post Offices  
Srikakulam Division at Srikakulam



: Respondents

Counsel for the applicant : S. Tulsidas  
Advocate

Counsel for the respondents : N.R. Devaraj  
Sr. CGSC

CORAM

HON. MR. R. RANGARAJAN, MEMBER (ADMN.)

HON. MR. B.S. JAIPARAMESWAR, MEMBER (JUDL)

*JK*

*TK*

Judgement

Oral order (per Hon. Mr. B.S. Jai Parameswar, Member(Judl)

Sri S. Tulsidas for the applicant and Sri N.R. Devaraj for the respondents.

1. The applicant while working as extra Departmental Delivery Agent / Mail carrier was served with Charge memo regarding financial irregularities committed by him and disciplinary proceedings were conducted against him. The Inquiry Office submitted his report, disagreeing with respect to certain charges. The disciplinary authority considering the report and disagreeing with the inquiry officer dismissed the applicant from service. The said order of dismissal was challenged by the applicant in OA.1078/92. On 6-9-1993 this Bench set aside the order of dismissal with a direction to the Disciplinary authority to give notice to <sup>the</sup> applicant about its disagreement with the findings of the inquiry officer and to proceed further.

2. Pursuant to the direction issued by this Tribunal, the Disciplinary authority issued notice and passed the impugned order dated 31-3-1994. It is against this order the applicant has filed this OA. The applicant has prayed ~~that~~ this Tribunal to call for records and to declare the ~~time-bound~~ (impugned) order as unlawful, arbitrary, and against the principles of Natural justice, and to quash the same with consequential benefits.

3. Vide memo of impugned order <sup>d.31.3.94</sup> the applicant has been removed from service. The said order is an appealable order. The applicant has not exhausted all the remedies available to him before approaching this Tribunal.

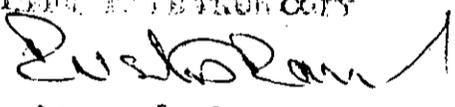
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4. The respondents have filed a counter<sup>ve</sup> abutting the averments made in the OA. We feel it proper to dispose of the OA with the following directions:

- a) The applicant, if so advised, may prefer a memorandum of appeal against order dated 31-3-1994 to the competent appellate authorities<sup>y</sup> within one month from today. In case, such<sup>a</sup> memorandum of appeal is received within the stipulated time, the competent authority shall decide the same on merits without going into the question of limitation.
- b) The appellate authority shall decide the appeal within three months from the date of receipt of the appeal.

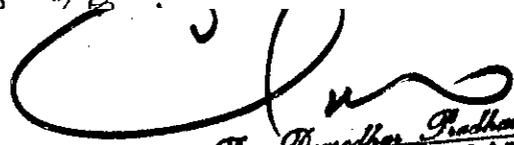
5. No order as to costs.

न्यायाधीश  
 CENTRAL ADMINISTRATIVE TRIBUNAL  
  
 न्यायाधीश  
 COURT OFFICER  
 केन्द्रीय प्रशासनिक अधिकरण  
 Central Administrative Tribunal  
 हैदराबाद न्यायाधीश  
 HYDERABAD BENCH

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Medical Certificate

This is to certify that Mr. P. Durgadhar  
 870 P. Ramalinga Rao Sadasivam, Metropolitan Area  
 of Hyderabad District who is suffering from  
 polyarthritis & Rheumatic Heart Disease and  
 taken treatment under my supervision since  
 16-11-2013



Dr. Durgadhar Pradhan  
 B.Sc. M.B.B.S.  
 Civil Asst. Surgeon  
 A.P.V.V.P. Community Health Centre  
 PALASA Srikakulam [Dt.]



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**SRIKAKULAM : DISTRICT  
IN THE CENTRAL ADMINISTRATIVE  
TRIBUNAL : HYDERABAD.**

**H.A.No. OF 2000**

**In  
O.A.No. 538 OF 1994**

**Add- Material Papers**

**1. Order in O.A.No. 538 of 1994  
Dated: 19.3.1997.**

**Page.No. 1 - 3**

**2. Medical certificate**

**Page.No. 4**



**/// True Copys ///**

**Filed on 21-8-2000**

**Filed by:**

**M/S. S.TULASIDAS**

**M.VASANT KUMAR ANJAN**

**COUNSEL FOR THE APPLICANT.**